years. May be, if this case also has any connection with the espionage activities is a consequence of certain espionage activity, that is a general question which the CBI will have to go into. Breaking of the law by itself is another thing. But it is this particular aspect which the CBI is taking into account.

श्री विभूति मिश्र : ग्रध्यक्ष जी, तीन सवालों पर पचास मिनट के लगभग लगे हैं तो हम लोगों के सवाल रखने का सतलब क्या रह जाता है ?

Mr. Speaker: I agree with you.

Shri Virendrakumar Shah: What about the point of order raised by Mr. Inderjit Gupta?

Mr. Speaker: We will look into it.

Shri Hem Barua: It has been reported that Mohit Chaudhuri married as many as six girls in this country although it is difficult for most Members of Parliament to find even one girl for marriage...(Interruption). One girl whose name is Anjali is supposed to be the niece of Mr. Atulya Ghosh. In this context, may I know whether our hon. Home Minister has tried to find out how Mr. Mohit Chaudhuri could afford to be so prolific?

Mr. Speaker: Don't bring in girls in espionage case.

Shri Hem Barua: Was it done with the active help and co-operation of Mr. Atulya Ghosh?

Assault on Shri Madhu Limaye, M.P.

3112. Shri S. M. Banerjee: Shri Yashpal Singh: Shrl Sezhiyan:

will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Prime Minister has ordered an

enquiry into the criminal assault on Shri Madhu Limaye, M.P. during the General Elections;

- (b) if so, the machinery which is investigating into this matter and whether the investigations have been completed;
 - (c) if so, the result thereof; and
- (d) whether any arrests have been made in this connection?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (c). The Prime Minister had asked the Ministry of Home Affairs to look into the matter and the Home Ministry advised the Bihar Government to make every effort to trace out the assailants as also those who may have instigated the assault. They further suggested to the Bihar Government that the State CID should assist in the investigation and the Bihar Government replied that the State CID had already assumed control of the investigation. The investigation by the Bihar C.I.D. is still in progress.

(d) Eight persons have been arrested so far.

Shri S. M. Banerjee: It appears from the answer given by the hon. Minister that the criminal assault on Shri Madhu Limaye, a Member of this House, during the elections, was due to political rivalry and so on. This question was referred to the Prime Minister and we are interested to know this. It is also a fact that during the course of various debates, Shri Madhu Limaye has exposed many business-houses including Aminchand Pyarelal. We demanded protection for Shri Madhu Limaye when he was staying in Delhi itself. So, I want to know whether it is a fact that these business people were after his life and whether it is also a fact whether Tammany Hall in Bombay and Calcutta, both were interested to see that he is absolutely liquidated, and why the Central machinery is not investigating into this whole affair.

T495

Shri Vidya Charan Shukia: This case is before the Bihar CID, and if they feel that Central enquiry is necessary, and if they ask for any help from us, we shall certainly give that help.

Shri S. M. Banerjee: Sir, I want a clarification.

Mr. Speaker: He can put his second supplementary question.

Shri S. M. Banerjee: I want first a clarification, and then I will put my second question.

Shri Randhir Singh: Sir, we have come only to the fourth question now. We must be enable to put supplementary questions. This is the second time that I am raising this point. (Interruption).

Mr. Speaker: I agree with him. But the questioner gets the privilege of asking the supplementaries first You are a new Member and therefore you may not know the procedure. I am obliged to call the hon. Member, Shri Banerjee; the question is in his name, besides the names of others You want to put only supplementaries How can I help it?

Shri S. M. Banerjee: I want your guidance. Now, had it been a question of law and order alone, I know this question would not have been admitted here. We know the rules. This question was admitted and it was 'abled here, when we read the reports in the newspapers that the Prime Minister was kind enough to order an enquiry into the matter. But now we find here that the Home Ministry has referred back the whole question to the Bihar Government. I want to know whether it is not a fact that the circumstances are such that they lead to a deep-rooted conspiracy behind this assault against Shri Madhu Limaye and that it should be unearthed, and why the Central Government machinery should not be put into action and not the State Government of Bihar.

Shri Vidya Charan Shukla: I have replied to the question very clearly. We have asked the Bihar CID to look into the matter, and if they find that this question has ramifications outside Bihar and if they ask for our help, we shall certainly give that help to them.

Shri S. M. Banerjee: The statement says that eight persons have been arrested so far. (Interruption).

भी शिव नारायण : दो सवाल पूछने की इजाजत है लेकिन इन को तीन-तीन पूछने का मौका दिया गया है ।

भी स॰ मो॰ बनजों : इन को मना कीजिये कोट पहन कर झाते हैं इस लिये इन को गर्मी ज्यादा लगती है ।

Mr. Speaker: Order, order. We have to finish the questions. The list of people who have tabled the question is long. (Interruption). Order, order. Please go ahead, Mr. Banerjee.

Shri S. M. Banerjee: The hon. Minister has mentioned that eight people have been arrested so far. I want to know who are those persons and whether it has been established by the Government after due enquiry that there is an invisible hand of very big people, politicians, in the country, who were defeated later on either in Bombay or Calcutta or in Bihar, and whether it is a fact that an ex-Minister had a hand in trying to liquidate Shri Madhu Limaye. This must be enquired into by the Centre and not by the State.

Shri Vidya Charan Shukla: I have already answered this question. Eight persons have been arrested so

far; and the investigations are going on. (Interruptions).

Mg. Speaker: Shri Yashpal Singh.

श्री यक्षपाल सिंह : क्या यह सही है कि भी मध लिमये को बचाने वाले छात्र नेता भी राम देव सिंह को करल की ध्रमकियां दी जा रही हैं उन को ऐसे बतूत हासिल हुए हैं कि तुम ने श्री मधु लिमये को बचाया है इसलिये तुम को कल्ल किया जायगा ? क्या सरकार के इल्म में यह बात है तथा उन की बनाने के लिये सरकार की तरफ़ से क्या कोशिशें हुई हैं ?

Shri Vidya Charan Shukla: has not been brought to our notice.

भी यशपाल सिंह : प्रध्यक्ष महोदय यह बात साफ़ नहीं हुई है। यह छोटीसी बात सरकार के ज्ञान में नहीं है। एक लड़के ने जितना धच्छा काम किया है, बहादरी का काम किया है, एक नेता को बचाया है, बजाय इसके कि सरकार उसको पूरस्कार देती, उसको इस तरह की धमकियां दी जा रही हैं।

Shri, Hem Barua: There was an attack on Mr. Limaye and there was also an attack on our Prime Minister, Mrs. Indira Gandhi and she had to withdraw from the meeting with a bleeding nose. All this shows that unabashed, gangesterism is growing in this country very rapidly. In that context, may I know what steps the Home Minister has taken or proposes to take to check this unabashed goondaism growing into a terrific menace in this country?

Shri Vidya Charan Shukla: This is a general question which has no bearing on this particular question.

Baburao Patel: On March, at a public meeting in Bomhay, Shri Madhu Limaye made a specific charge against a member of this House—who is a minister—to the effect that there was a conspi-

person racy to murder him. The referred to was Shri Ball Ram Bhagat. In this context, is it proper, honourable and morally correct for Shri Beli Ram Bhagat, Minister of State for Defence, to continue in office till he has cleared himself of the serious charge of conspiracy to murder Mr. Madhu Limaye, made at a public meeting on 5th March in Bombay?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat): Since the matter refers to me, I request you to permit me to say a few words. This question has plauged me for several weeks and I am glad the hon. Member has provided me an opportunity to share my anguish with this honourable House. I have had the honour to sit continuously in this House for 17 years. I think Members on both sides of the House to know that I am the last person to have any animus or illwill against any person. The Members have expressed their anxiety about people trying to liquidate physically certain persons out of vendetta. As soon as I learnt about it. immediately I sent a telegram on 14th morning to Shri Madhu Limaye expressing my sympathy and shock at this cowardly and dastardly attack on him. There is also this vendetta going on against me. It is for the House to consider to what standards public life has come to when out of political animus, a person like me who has nothing to do with it is sought to be connected with it. This has been going on for some time. As soon as this appeared in a certain section of the Bombay Press to which the hon. Member referred, I did not believe that Mr. Limaye would have made such a statement. Immediately I sent a telegram to him to find out whether he had been correctly reported. When he came here on the 16th, I met him in the lobby and later on we had a chance to meet again at the house of Dr. Lohia. There, we discussed this matter. I am very grateful to the hon. Member, Shri Limaye; I am happy to say that he has completely accepted my bona

fiden. The two persons who have miffered in this are Mr. Limaye and myself. An attempt was made to liquidate him physically and by connecting, me with it an attempt was made to liquidate me politically. Only last evening I received a letter from him and I crave the indulgence of the House to read certain portions of it. Firstly about that newspaper report in which he is said to have made the allegation that I am involved in this conspiracy to murder him-He has said in the letter:

"बम्बई की द्याम सभा में मैंने इस चर्चा का उल्लेख किया था। प्रखबारों में प्रकाकित मेरे भाषण की रपट ठीक नहीं थी।"

What he referred to was....

जा॰ राम मनोहर लोहिया: मधु लिमये से इतना तो सीखों कि हिन्दी में बोलो । दोनों की दोस्ती हुई है इतना तो सीख लो कि हिन्दी में बोलो।

Shri B. R. Bhagat: I shall read the other portions also. That is also in Hindi:

"डाक्टर साहब के घर पर धाप ने कहा कि धाप का उन लोगों से कोई सरोकार नहीं था . . .

An hon Member: Why in Hindi?

डा॰ राम मनोहर लोहिया : तामिल बोलो इप्रानी भाषा बोलो ।

Mr. Speaker: The Question Hour will be over now.

बी बिश् स्वश् भारत: "ग्राप ने ग्रीर ग्रापे बहु भी कहा कि ऐसे गन्दे कामों से ग्राप को सदा नफरत रही है ग्रीर यह ग्राप के स्वभाव के बिलकुल विपरीत भी है। मैंने (श्री सिमये) ने ग्राप की बात को बुले दिक से स्वीकारा भीर कहा कि अब मैं अपने मन से इस बात को निकाल दूंगा और किसी प्रकार का मनो-मालिन्य नहीं रखूंगा । आप के कथनानुसार में इस मामले को खत्म करना चाहता हूं । आप की बातों से पता चना कि इस चर्चा से और इस तरह की अफवाहों से आप को काफी कष्ट हुआ है । मुझे भी इन सारी बातों से काफी परेशानी रही लेकिन अब यह चरण मेरे लिए समाप्त है ।"

Oral Answers

With your permission, Sir, I would like to place this on the Table of the House:

Shri D. N. Tiwary: One thing is not clear, whether he said it in the meeting or not.

डा॰ राम मनोहर लोहिया : ज्यादा घच्छा हो कि पूरा पत्न पढ़ दें । पूरा पत्न पढ़ देना ही घच्छा होगा । पूरा पत्न पढ़ दिया जाय ।

इस के झलावा एक व्यवस्था का अक्त है। मेरे ऊपर भी कई दफ़े पत्थर फेंके गयें। किसी की जान लेने में और किसी के ऊपर पत्थर फेंकने में बड़ा झन्सर हैं यह फर्क मंत्रियों और सदन् को ध्यान रखना चाहिए। मधु लियये की जान लेने की कोशिक्ष की गई थी पत्थर नहीं फेंका गया चा।

भी का एक भगता: जगर प्राप की प्राप्ता हो तो इसे सदम् की मेख पर एख दिया जाय।

भी ममु सिमारे : सवम् की ठबुक परः रका जाग ।

[Shri B. R. Bhagat laid the copy of the letter on the Table of the House —Plased in Library, See No. LT-161/87].